

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH: :MUMBAI

ORIGINAL APPLICATION NO.769/2000

MONDAY, the 23RD DAY OF JULY, 2001

CORAM: HON'BLE SHRI JUSTICE ASHOK AGARWAL. CHAIRMAN
HON'BLE SMT. SHANTA SHAstry. MEMBER (A)

1. Dinkar Sawal.
2. Anant B Tirodkar.
3. Satyawandesai.
4. Keshav Naik.
5. Ikamalakar.
6. G. Padmakaran.
7. O.K. Kumaran.
8. Kazi Habibi.
9. Francisco Fernandes.
10. Jaydev V Naik.
11. ~~R.B.~~ Salgonkar.
12. D. Naik
13. Vittal Naik
14. M. Naik
15. P. Kudalkar
16. M.M. Gawas
17. Suhas Y Gauns
18. K. Poojari.

19. Y. Kamble.
20. K.S. Kandolkar.
21. D.V. Borkar
22. J. Mohanpaul
23. M.C. Sadji.
24. S.L. Naik.
25. V.Y. Vernekar
26. V. Zachariah.
27. C. Peixoto.
28. T.M. Gaonkar.
29. T.V. Sasidharan.
30. M. Shanmugam. ... Applicants

Applicants 1 to 4 are working as Civilian
MT Driver (S/G), 5 to 23 Grade-I and 24 to 30
as Grade-II, at MT Coy, (2STC), Bambolic Camp,
Goa-430 201

By Advocate Shri G.S. Walia

Vs.

1. Union of India, through
Ministry of Defence,
South Block,
New Delhi.
2. The Commandant,
H.Q. 2 Signal Training Centre,
Panji, Goa. ... Respondents

By Advocate Shri R.K. Shetty.

O R D E R (ORAL)

Hon'ble Smt. Shanta Shastry. ... Member (A)

Neither the applicants nor their counsel are

present. So also neither the counsel for respondents nor the respondents are present. We, therefore, proceed to dispose off the matter under Rule 15 & 16 of the CAT (Procedure) Rules, 1987 on the basis of the available records.

2. We have perused the pleadings. The main grievance of the applicants is that the Govt. of India, in the Ministry of Defence has not complied with or implemented the Govt. of India's scheme contained in letters dated 29.6.98 and 17.7.98 fully, by granting ^{to the applicants} three grade structure for Civilian Motor Drivers (OG and Civilian MT Driver Grade-II) with consequential benefits arising out of the orders of the Govt. of India.

3. The applicants 1 to 4 are working as Civilian MT Drivers (SG), 5 to 23 as Civilian Drivers Grade-I and 24 to 30 in Grade-II ^{under h} in the Ministry of Defence. The Ministry of Defence vide their letter dated 5.12.96 based on DOP & T OM dated 30.11.93 have ordered for restructuring the cadres of Motor Drivers with effect from 1993. On the implementation of the recommendations of the 5th Pay Commission, the Ministry of Defence had issued orders regarding creation of three grade structure for civilian Motor Drivers to provide the promotion avenues on the ratio of 55 : 25 : 20 vide letter dated 25.12.1996. The same was reiterated vide letter dated 25.6.1997. It was repeated on 29.6.98 also.

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The designations have been changed to Civil Motor Driver (OG) Rs.3050-4590, Civil MT Driver Grade-II in the scale of Rs.4000-6000 and Civilian Motor Driver Grade-I Rs.4500-7000. However, inspite of repeated representations, the revised grades were not made applicable in 2 Signal Training Centres and its allied establishment in Goa. They had not received any reply to their representations dated 18.11.99 and 28.6.2000. The applicants also sent a legal notice through their advocate on 18.7.2000. A reply was finally given by the respondents vide letter dated 27.7.2000 stating that the matter was under the consideration of Ministry of Defence.// According to the applicants, drivers of different Army establishments and units are already enjoying the benefits of the scheme. But the applicants have been denied the same. The applicants are, therefore, seeking for implementation of the scheme of the Govt. of India fully in their case also with full consequential benefits and also 18% interest on the payment of arrears.

4. We find from the reply of the respondents that the respondents have decided to implement the revised three grade structure for all Civilian Drivers including in the case of the applicants. In confirmation of this, the respondents have produced a copy of the letter dated 17.01.2001 from the Ministry of Defence, Govt. of India regarding introduction of promotional scheme for Civilian Drivers. It is stated therein that the order will be

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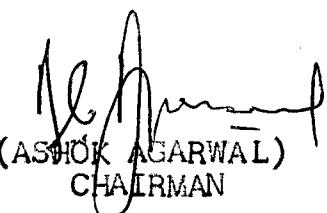
effective from 5th December, 1996 subject to ^{the} same terms and conditions as contained in the Ministry of Defence letter dated 5th December, 1996.

5. In view of this, we note that ~~the~~ substantial relief is being granted by the respondents in the matter, which should satisfy the applicants. We, therefore, dispose of this OA with a direction to the respondents to expedite the implementation of the scheme contained in letter dated 17th January, 2000.

No costs.



(SHANTA SHAstry)
MEMBER (A)



(ASHOK AGARWAL)
CHAIRMAN

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